

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CHEEMA PAPER MILLS PRIVATE LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Cheema Paper Mills Private Limited
2.	Date of Incorporation of Corporate Debtor	06th July 2004
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Uttarakhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U21011UR2004PTC028825
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	Ramraj Road Bajpur, Bajpur, Uttarakhand, India- 262401
6.	Date of Closure of Insolvency Resolution Process	08.05.2025
7.	Liquidation Commencement Date of Corporate Debtor	08.05.2025 (By Order of Hon'ble NCLT, Chandigarh, Bench-I, in IA No. 19 of 2024 in CP (IB) No. 171 of 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	CA Arun Gupta IBBI/IPA-001/IP-P01323/ 2018-2019/12055
9.	Address and e-mail of the of the liquidator, as registered with the board	Address: Lane 4 Bhagat Colony, Uttam Nagar, Khalsa School Road, Khanna, Ludhiana, Punjab -141401 Email Id: arunsapna.ca@gmail.com Mobile: 9878991186
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Lane 4 Bhagat Colony, Uttam Nagar, Khalsa School Road, Khanna, Ludhiana, Punjab -141401 Email Id: liq.cheemapapermills@gmail.com
11.	Last Date for Submission of Claims	07.06.2025

Notice is hereby given that the National Company Law Tribunal, Chandigarh, Bench I, has ordered the commencement of liquidation of the **Cheema Paper Mills Private Limited** on **08.05.2025** under Section 33 of the Insolvency and Bankruptcy Code, 2016.

The stakeholders of Cheema Paper Mills Private Limited are hereby called upon to submit their claims with proof on or before 07.06.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

CA Arun Gupta
Liquidator

Cheema Paper Mills Private Limited

Date: 09.05.2025

Regn No: IBBI/IPA-001/IP-P01323/ 2018-2019/12055

Place: Chandigarh

AFA Valid upto: 31.12.2025

14x8

Estimate:-ENGLISH+HINDI

Financial Express + Jansattta Delhi/ Uttrakhand EDT

Rs. 75x14x8 +GST= Rs. 8,820/-

